

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO 376 OF 2018 &
IA NOs. 1814 & 1815 OF 2018 and
IA No. 290 of 2019

Dated: 13th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Laxmi Organic Industries Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Shubham Arya
Ms. Avika Madhura

Counsel for the Respondent(s) : Ms. Shruti Awasthi
Ms. Krishna Dayama
Ms. Saroj bala for R-2

ORDER

(IA No. 290 of 2019- delay in filing reply)

We have heard the learned counsel appearing for both the parties.

Learned counsel, Ms. Shruti Awasthi appearing for the Respondent no. 2 submitted that, there is a delay of 12 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No. 2 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA No. 290 of 2018, for delay in filing the reply is allowed.

At the request of learned counsel appearing for the Appellant two weeks' time is granted to file rejoinder to the reply filed by Respondent No.2 i.e. on or before 27.03.2019 after duly serving copy to the other side.

List the matter on 29.03.2019. The interim order granted on 17.12.2018 will continue till the next date of hearing i.e. on 29.03.2019.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member